NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.30/(MAH)/2010 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE PARTIES: Dr. Vithal V. Kasbekar

V/s.

M/s. Sterlling Hospitals Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE Ach. Vint J. Melya

Adv Vanishen Bandgen Adv Jer ilb M. Kniparti & to Respondents

ORDER

TCP No.30/397-398/CLB/MB/MAH/2010

- The Learned Counsel of both the sides are present. 1.
- 2. As per the observations of the Order dated 27.01.2017, the Learned Representative of the Petitioner sought time to place on record the Legal Heirs of the Petitioner. Legal heirs are stated to be out of country. Hence the requisite amendment could not take place so far. Time is granted to bring on record the Legal Heirs at the earliest possibly by 30th March, 2017.
- 3. The matter is now enlisted on 12.04.2017. Date is duly communicated to both the sides. Sd/-

M.K. SHRAWAT. MEMBER (JUDICIAL)

08.03.2017.